## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 1162 (TO BE ANSWERED ON 14.12.2022)

### **CBI INVESTIGATION**

#### 1162. SHRI ANTO ANTONY:

## Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has any statistics regarding the number of States which have withdrawn the general consent for barring Central Bureau of Investigation (CBI) from investigating the cases in the States;
- (b) if so, the details thereof including the name of the States which have barred the CBI from investigating cases in the States;
- (c) whether the Government has any plan to review the laws which are prohibiting CBI investigation in the States; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) to (d): As per Section 6 of the Delhi Special Police Establishment (DSPE) Act, 1946, Central Bureau of Investigation (CBI) needs the consent from the respective State Government for conducting investigation in its jurisdiction. In terms of the provision of Section 6 of the DSPE Act, 1946, the State Governments have granted a general consent to CBI for the investigation of specified class of offences against specified categories of persons enabling CBI to register and investigate those specified matters. The following nine (09) States have withdrawn general consent to the CBI to investigate cases:-
  - (1) Chhattisgarh
  - (2) Jharkhand
  - (3) Kerala
  - (4) Meghalaya
  - (5) Mizoram
  - (6) Punjab
  - (7) Rajasthan
  - (8) Telangana
  - (9) West Bengal